The Delhi Administration have initiated suitable action to effect improvement in the working of the school and the hostel in the light of the suggestions made in the report of the Enquiry Committee.

Cement Quota for U. P.

*455. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether his attention has been drawn to the statement made by the Chief Minister, U.P. that a big increase in the state's cement quota has been made very recently;

(b) the monthly cement quota for U.P. for the last 12 months;

(c) whether it is now being increased by 100 per cent and it will be further increased by about 65 per cent from next month; if so, reasons therefor; and

(d) whether similar increased quantities are being given to other States, and if so, the facts thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) to (d). Till July, 1973 no specific pre-determined quota for supply of cement was being fixed for any State. Due to shortfall in production during the end of 1972 and the first half of 1973 as a result of power cut, it was decided to fix a quota for supply of cement for each State for the period 1st July, 1973 to 30th June, 1974 in order to distribute equitably the available quantities of cement on the basis of the average consumption of each State during the previous five years *viz.* 1968 to 1972. A quota of 17.60 lakhs tonnes was fixed for the State of Uttar Pradesh. The State Government had, however, been persistently representing for a revision of the quota. The Governor also pressed this request when the Minister of Industrial Development visited Lucknow in August, 1973. It was pointed out that their requirements during 1973-74 would be about 30 lakh tonnes.

On an examination of these representations, it was felt that there was justification for an upward revision of their annual quota. It was, accordingly, decided to make an additional allocation to the State of U.P. An additional allocation of 10 lakhs tonnes has been decided upon and this is proposed to be sent to U.P. in the coming months.

The additional allocation made in the case of U.P. State is not an isolated case. Additional allocations were made to other States on merits on the basis of representations from them for reconsideration of their annual quota. The additional allocations made in the case of other States are as under:—

(in Metric tonnes)

Name of State	Original quota	Additional quota	Revised quota.
1	2	3	4
1. Himachal Pradesh	44,000	36,000	80,000
2. West Bengal	8,60,000	59,000	9,19,000
3. Assam	1,50,000	25,000	1,75,000
4. Meghalaya	29,000	5,000	34,000
5. Manipur	11,000	9,000	20,000

1	2	3	4
6. Nagaland .	12,000	8,000	20,000
7. Tripura . .	13,000	12,000	25,000
8. Jammu & Kashmir .	64,000	36,000	1,00,000
9. Delhi	3,97,000	2,63,000	6,60,000
10. Pondicherry	21,000	7,000	28,000
11. Andaman & Nicobar Islands	8,000	2,000	10,000

संघ लोक सेवा आयोग की परीक्षाओं में बैठने के लिए शार्ट सर्विस कमीशन और इमरजेन्सी कमीशन से सेवामुक्त हुए अधिकारियों को आयु सीमा की छूट देना

*456. **डा० गोविन्द दास रिछारिया :**
श्री नाथूराम अहिरवार :

क्या **प्रधान मंत्री** सरकारी सेवा के लिए आयु की सीमा को 25 वर्ष से बढ़ाकर 30 वर्ष करने के बारे में 21 फरवरी, 1973 के तारांकित प्रश्न संख्या 40 के उत्तर में यह बताने की कृपा करेंगे कि :

(क) क्या रक्षा सेवाओं के शार्ट सर्विस कमीशन और इमरजेन्सी कमीशन से सेवामुक्त हुए अधिकारियों की आयु सीमा में छूट दी गई है जैसी कि अन्य उम्मीदवारों को दी गई है; और

(ख) यदि नहीं, तो उसके क्या कारण हैं ?

गृह मंत्रालय तथा कार्मिक विभाग में राज्य मंत्री (श्री राम निवास मिर्धा) : (क) जी नहीं, श्रीमान् ।

(ख) इमरजेन्सी कमीशन / शार्ट सर्विस कमीशन से सेवा मुक्त हुए अधिकारियों के लिए सिविल सेवाओं तथा पदों में रिक्तियों के आरक्षण की समस्त धारणा इस दर्शन पर आधारित है कि उन्हें उपयुक्त नियुक्तियां तलाश करने के उन अवसरों की पूर्ति की जाए जो उन्होंने पहली नवम्बर, 1962 से 10 जनवरी, 1968 तक की पिछली आपात् स्थिति के दौरान सेना में स्वैच्छया भर्ती होकर खो दिए थे। तदनुसार इमरजेन्सी कमीशन / शार्ट सर्विस कमीशन से सेवामुक्त हुए अधिकारियों के लिए पदों में आरक्षण रखने सम्बन्धी आदेशों के अधीन किसी इमरजेन्सी कमीशन / शार्ट सर्विस कमीशन अधिकारी को, उस निर्णायक तारीख को जिसको वह कमीशन पूर्व प्रशिक्षण में सम्मिलित हुआ था अथवा जहां केवल कमीशन उपरान्त प्रशिक्षण दिया जाता है कमीशन प्राप्त किया था, उस समय सेवा अथवा पद प्राप्त करने के लिए ऊपरी आयु सीमा प्राप्त किया हुआ नहीं होना चाहिए। अतः इमरजेन्सी कमीशन / शार्ट सर्विस कमीशन के अधिकारियों के लिए ऊपरी आयु सीमा को इस सादृश्य के आधार पर बढ़ाया जाना उपयुक्त नहीं होगा कि तारांकित प्रश्न संख्या 40, दिनांक 21-2-1973 को दिये गये उत्तर में उल्लिखित सेवाओं/पदों के सम्बन्ध में सामान्य उम्मीदवारों के लिये निर्धारित ऊपरी आयु सीमा को बढ़ाया गया।